

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:NEW DELHI

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DA. No. 1017 of 1994

Dated New Delhi, this 6th day of September, 1994

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

By Advocate: Shri A. K. Bhardwaj

VERSUS

Union of India through
Secretary
Ministry of Finance
Department of Revenue
North Block
NEW DELHI

By Advocate: Shri K. C. Sharma

ORDER
(Oral)

Shri J. P. Sharma, M(J)

The applicant was aggrieved by the order

by this order dated 15.10.92 enclosed as Annexure-A

with the application, communicating a decision to the

applicant vide letter dated 7.10.92. In the letter

of 7.10.92 of Department of Expenditure, Ministry of

Finance, there is a reference of Department of

Revenue's U.O. Notes No.50/33/92 dated 25th May

28th April, 1992 respectively forwarding the represent-

tations of the applicant and one another person for

inclusion of their names in the select list of

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Assistants Grade of 1989. The applicant was told that his request for inclusion of the name cannot be accepted. Aggrieved by the same after making representations, the applicant filed this application praying for grant of reliefs that the reply given to his representation be quashed and further that the name of the applicant be included in the select list. Notice was issued to the respondent to file reply and the case was listed for hearing to-day. Shri K.C. Sharma appears as counsel for the respondent to-day and instead of filing any reply, the learned counsel for the respondent has placed before the Bench a copy of the letter dated 24th August, 1994 issued by the Ministry of Finance, Department of Expenditure wherein the name of the applicant, on the recommendation of the Review DPC held on 5.3.94, has been approved for promotion to Assistants Grade. The name of the applicant has been duly considered and the relief prayed for by the applicant in relief clause para(b) of para-8 of the OA stand allowed.

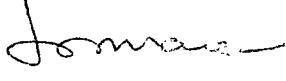
2. At the first call for hearing the matter, the learned counsel for the applicant Shri A. K. Bhardwaj was not present but second time he appeared and sought adjournment for collection of certain record.

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from the applicant who is not present to-day. However, we do not think this is a reasonable cause for adjournment of the case. The relief prayed for by the applicant has been granted by the administration as in the OA. Therefore, nothing survives in this OA and the request for further adjournment is not reasonable and cannot be acceded to.

3. In view of the facts and circumstances of the case as stated above, this application is dismissed as infructuous. The order dated 24.8.94 issued by the Ministry of Finance, Department of Expenditure considering the name of the applicant for promotion to the post of Assistants Grade by the Review DPC, is taken on record.


(B. K. Singh)
Member(A)


(J. P. Sharma)
Member(J)

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